

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

220. C.P. (IB)/287(MB)2024

**IN THE MATTER OF**

Central Bank of India

VS

MR. Amit Sampat (Personal Guarantor  
of Rialto Exim Pvt Ltd)

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 19.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:  
For the Respondent:

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**ORDER**

Adjourned to **22.08.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham